

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 483 of 1993

Kewal Prasad

.... Petitioner

Versus

Station Supdt. Northern Railway
Allahabad and Ors

.... Respondents

CORAM:

HON'BLE MR. JUSTICE R.K. VARMA, V.C.

HON'BLE MISS. USHA SEN, A.M.

(By Hon. Mr. Justice R.K. Varma, V.C.)

By this petition filed Under Section 19 of the Administrative Tribunals Act 1985, the petitioner has sought quashing of the order of punishment dated 30.11.84 (Annexure A-4 to the petition) passed by the Station Supdt. Northern Railway, Allahabad, Respondent no.1, the appellate order dated 30.10.85 (Annexure A7 to the petition) and the review order dated 18.9.86 (Annexure A-8 to the petition), both passed by the Divisional Operating Superintendent Respondent No.2. The petitioner had made representation dated 27.5.86 (Annexure A-9 to the petition) addressed to the General Manager North Eastern Railway for reviewing the punishment order dated 30.11.84 but the grievance of the petitioner is that it has again been decided and rejected by the appellate authority, respondent no.2. The Appellate Authority had in appeal reduced the punishment of withholding of increments from three years to two years. The petitioner did not challenge the order of punishment after 18.9.86 till filing this petition in the year 1993. The delay is enormous and unexplained and as such this petition cannot be entertained

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and must be rejected on the ground of delay. However, it is open to the respondents to consider the representation of the petitioner, if any made on the subject ^{which} ~~that~~ the petitioner has attempted to agitate ^{in the} ~~in~~ this petition.

2. This petition is dismissed summarily on the ground of delay and latches.

Usha Devi
A.M.

R.K. Varma
V.C.

Dated: Feb: 9th, 1994

Uv/
A.M.